## SUPREME COURT OF INDIA

No. F. 1/Judl. 1 /2023

**Dated**: 11<sup>th</sup> April, 2023

## NOTICE

The Learned Members of the Bar and Party-in-Person are hereby informed that during the Summer Vacation, 2023 commencing from 22.05.2023 and ending on 02.07.2023, Regular Ready hearing matters will be taken up for hearing before the Vacation Benches from Monday to Friday, as per the guidelines and norms approved by Hon'ble the Chief Justice of India.

If any of the Learned Counsel appearing for the parties and Party-in-Person desires that his/her case which is pending and ready for Regular hearing and which comes under any of the Subject Categories (given below) is to be taken up for hearing during the Summer Vacation, 2023, he/she may furnish the particulars of such pending and ready case after obtaining the consent of all the parties/Advocates appearing in the case, sufficiently in advance, and in any case, on or before 06.05.2023 (Saturday) by 1.00 p.m. to Shri Jagjit Singh Negi, Assistant Registrar (Listing).

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100 (LABOUR MATTERS)

200 (RENT ACT MATTERS)

300 (DIRECT TAX MATTERS)

400 (INDIRECT TAX MATTERS)

500 (LAND ACQUISITION & REQUISITION MATTERS)

600 (SERVICE MATTERS)

700 (ACADEMIC MATTERS)

1100 (ARBITRATION MATTERS)

1200 (COMPENSATION MATTERS)

1300 (HABEAS CORPUS MATTERS)

1400 (CRIMINAL MATTERS), except except Subject-Categories 1401 (Matters relating to capital punishment); 1405 (Matters relating to Prevention of Corrupion Act; 1406 (Matters relating to Bank scams, cheating, forgery etc.); 1416 (Matters relating to preventive detention, TADA/POTA national security-COFEPOSA-SAFEMA); 1419 (Scam matters other thann relating to Banks, 1422 (Matters relating to Foreign Exchange Regulation Act); 1425 (Appeals u/s 19 of the Terrorist and Disruptive Activities (Prevention) Act, 1987 and 1434 (Matters relating to Foreign Exchangve Management Act (FEMA) including PMLA matters.

1500 (APPEAL AGAINST ORDERS OF STATUTORY BODIES)

1600 (FAMILY LAW MATTERS)

1700 (CONTEMPT OF COURT MATTERS)

1800 (ORDINARY CIVIL MATTERS)

(EXCEPT SECURITY SCAM CIVIL MATTERS, ORIGINAL SUITS AND APPEALS U/S. 53T OF THE COMPETITION ACT, 2002)

2600 (PERSONAL LAW MATTERS)

2700 (RELIGIOUS & CHARITABLE ENDOWMENTS)

2900 (SIMPLE MONEY & MORTGAGE MATTERS ETC.)

3100 (ADMISSION TO EDUCATIONAL INSTITUTIONS OTHER THAN MEDICAL & ENGINEERING)

3200 (ESTABLISHMENT AND RECOGNITION OF EDUCATIONAL INSTITUTIONS)

3300 (EVICTION UNDER THE PUBLIC PREMISES (EVICTION) ACT)

3500 (LAND LAWS AND AGRICULTURAL TENANCIES)

3600 (ADMIRALITY & MARITIME LAWS)

3800 (MATTERS RELATING TO CONSUMER PROTECTION)

3900 (MATTERS PERTAINING TO ARMED FORCES & PARA MILITARY FORCES)

4000 (MATTERS PERTAINING TO ADMISSION/TRANSFER TO ENGINEERING AND MEDICAL COLLEGES)

4100 (ALLOCATION OF 15% ALL INDIA QUOTA IN ADMISSION/TRANSFER TO MEDICAL COLLEGES)

sd/-REGISTRAR (JUDICIAL-II) sd/-REGISTRAR (JUDICIAL-I)

To,

- 1. The Secretary, Supreme Court Bar Association with five spare copies of the Notice with a request that the Notice may be displayed on the Notice Board of the Bar Association for the information of the Members of the Association.
- 2. The Secretary, Advocate-on-Record Association with five spare copies of the Notice with a request that the Notice may be displayed on the Notice Board of the Association for the information of the Members of the Association.
- 3. At all the Notice Boards.
- 4. All concerned.